

environment for labour intensive products particularly for goods produced in the decentralised and labour-intensive sectors, like handlooms and handcrafts, in view of the great emphasis placed by the Indian Government on the development of these sectors.

The Indian side also referred to the liberalisation it had brought out in its import policy and clarified that this was done in the expectation that it would be possible to impart dynamism to India's exports through easier access to the markets of the developed countries, including the USA. It will be difficult for India to persevere with its liberalised import policy unless adequate marketing opportunities are provided for its goods abroad particularly in the developed countries.

The visiting delegation appreciated India's standpoint and stated that the United States was committed to free and fair trade. They also welcomed the liberalised import policy of the Indian Government. Both sides resolved to make purposive efforts with a view to enhancing considerably the bilateral trade between the two countries to their mutual advantage. It was also agreed to consider the possibility of having a standing institutional mechanism to achieve this end.

On the multilateral issues, both sides agreed that the Multilateral Trade Negotiations should be brought to an early and successful conclusion, as a pre-requisite for ensuring wholesome global trading environment. Both sides also agreed to work towards the success of the forthcoming UNCTAD-V.

This was the first time that the Secretary of Commerce of the United States had visited India to hold intensive discussions with the Commerce Minister. These discussions have helped to bring the two countries closer together and to appreciate each other's problems better.

**Chemical Assistants in Central Revenue Control Laboratory, Pusa, New Delhi**

\*478. SHRI T. S. NEGI: Will the Minister of FINANCE be pleased to state:

(a) whether it is a fact that some Grade (I) Chemical Assistants in the Central Revenue Control Laboratory, Pusa, New Delhi, have been allowed to remain in Delhi since, 1972;

(b) is it not a fact that there had been complaints in this regard;

(c) what are the reasons for out of way protection to Assistants coming under (a) above from the provisions of normal transfer limit of three years;

(d) whether some Assistants with lesser period of stay at Delhi have been transferred; and

(e) what remedial expeditious action is proposed to be taken with regard to (a) above?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SATISH AGRAWAL): (a) There are 15 posts of Chemical Assistants Grade I in the Central Revenues Control Laboratory, Pusa, New Delhi. Out of the officers posted against these posts, there are at present 5 who have been in Delhi since 1972 or earlier. Orders of transfer of one of these officers, who has been in Delhi since 29th March, 1971, have already been issued. One of the officers had preferred not to go out of Delhi, even on promotion to other places, and stands superseded by his juniors. His case is being kept under review. The other officers in this category are also proposed to be transferred as soon as feasible.

(b) Representations from two officers, who had been ordered to be transferred out of Delhi on promotion as Chemical Assistants Grade I were received in 1977, in which they had represented for their continued

stay in Delhi, in preference to persons who were already holding the post of Chemical Assistant Grade I and had been in Delhi for a longer period. However, after the then Chief Chemist had a talk with them, they joined their new posts. A complaint, which appears to be pseudonymous, suggesting that Chemical Assistants should be transferred after 3 years to prevent malpractices, has been received very recently and is being looked into.

(c) No such normal transfer limit of three years has been laid down for Chemical Assistants. The transfers of Chemical Assistants Grade I are being done in a phased manner, keeping in view the duration of stay, workload and other administrative exigencies.

(d) Except for one case of a lady officer who was transferred at her own request, no Chemical Assistant, Grade I, who stayed for a lesser period than 5 years at the Central Revenue Control Laboratory, New Delhi has been transferred, otherwise than on promotion during the period under reference.

(e) As mentioned against Parts (a) and (c) above, transfers are being done in a phased manner.

**Appointment of Directors in M/s. Auto Pins (I) Regd.**

\*479. SHRI R. L. P. VERMA:  
SHRI K. LAKKAPPA:

Will the Minister of FINANCE be pleased to state:

(a) whether as per rules, the financial institutions financing large sums in registered/public/private companies like M/s. Auto Pins (India) Regd., are required to make the appointment of their officers as Directors on such firms to whom they finance;

(b) if so, who were the persons appointed by the Central Government financial institutions on M/s. Auto Pins (India) Regd., when this firm was being financed to the tune of crores of rupees; and

(c) if not, the reasons therefor and whether Government will fix responsibility on the persons responsible for this lapse?

THE MINISTER OF FINANCE (SHRI H. M. PATEL): (a) All India public financial institutions exercise the right to nominate their representatives on the Boards of assisted concerns, where substantial financial assistance has been sanctioned and/or where the condition as to conversion of loans into equity has been stipulated.

(b) and (c). Since All-India public financial institutions have not sanctioned any direct financial assistance to M/s. Auto Pins (India) Regd., the question of their appointing nominee Directors in this case does not arise.

**Trade agreement with Roumania**

\*480. SHRI AMARSINH V. RATHAWA:

SHRI M. RAM GOPAL REDDY:

Will the Minister of COMMERCE, CIVIL SUPPLIES AND COOPERATION be pleased to state:

(a) whether any trade agreement has been signed with Romania for 1979; and

(b) if so, the details of the agreement made?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE AND CIVIL SUPPLIES AND COOPERATION (SHRI ARIF BEG): (a) and (b). An annual trade protocol for 1979 was signed with